

gold received from abroad under the above Scheme during April, 1982-January, 1983, against the above exports was 2356 kgs.

(d) Export of gold jewellery is allowed as per the policy announced from year to year and estimate of of exports for 1983 cannot be made at this stage.

(e) The Handicrafts and Handlooms Export Corporation of India Ltd

(f) UAE, Kuwait, Qatar, Bahrain, U.K., West Germany, Singapore, Japan and USA.

(g) Efforts are made to increase exports of gold jewellery by undertaking market studies, organising exhibitions, etc., for time to time.

### **Code of Conduct For Employees of Nationalised Banks**

2092. SHRI D.S.A. SIVAPRAKASHAM ; Will the Minister of FINANCE be pleased to state ;

(a) whether there is any code of conduct as to how bank employees should conduct themselves inside bank premises (nationalised banks) ;

(b) if so, the details thereof ;

(c) are Government aware that many employees are found smoking inside the bank in duty hours , and

(d) whether this kind of activity is permitted in duty hours ?

**THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) :**

(a) to (d) The conduct of officer employees in the 20 nationalised banks is governed by respective Officer Employees (Conduct) Regulations. Workmen employees are Governed by various awards and bipartite settlements. Neither the conduct regulations nor the awards and settlements contain any exhaustive list of misconducts. While drinking, gambling,

betting, disorderly behaviour, etc. On the premises of the bank are specifically prohibited by the regulations/settlements, the regulations/settlements, do not contain any specific provision regarding smoking in the bank premises. Some rationalised banks have, however, issued instructions prohibiting their employees from smoking while on duty. A few nationalised banks have limited this prohibition to smoking in the record rooms, cash departments, storag rooms etc.

### **Agreement with Poland for Supply of Garments**

2093. SHRI N. K. SHEJWALKAR  
Will the Minister of COMMERCE be pleased to state ;

(a) whether an agreement between India and Poland has been aged for supply of garments to Poland recently ;

(b) if so, the names and status of the leader and other Members of Polish delegation who visited India in this respect, value of the agreement and outcome of discussions held with the Indian counterparts ; and

(c) the extent to which the agreement will have effect on the Indian market in addition to the woollen goods to be supplied to the Soviet Union ?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRIMATI RAMDULARI SINHA)**

(a) and (b) Export of readymade garments from India to Poland is included in Annual Trade Plan. A delegation led by Deputy General Director of the Polish Foreign Trade Organisation "PEWEX" visited India in September 1982 and signed contracts with various Indian parties for the purchase of textiles, including knitted and readymade garments, for a total value of around Rs. 30 lakhs.

(c) No adverse effect on Indian market is visualised.